

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1252  
ANSWERED ON:18.07.2014  
PROTECTION OFFICERS UNDER PWDVA  
Gandhi Dr. Dharam Vira

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether the Protection Officers under the Protection of Women from Domestic Violence Act, 2005 have been appointed by each State in the country;
- (b) if so, the details thereof, State/UT-wise along with the mode of their appointment viz. contractual, full time or with additional charges;
- (c) if not, the name of such States which have not appointed Protection Officers as yet;
- (d) the monitoring mechanism, if any, put in place by the Government to monitor the functioning of the said officer at all the three stages viz. pre-litigation, litigation and post-litigation; and
- (e) the other corrective measures taken/being taken by the Government in this direction?

**Answer**

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

(a) & (b): Yes Madam, all State Governments have appointed Protection Officers. In most of the States/UTs, the duty of protection officer has been given as additional charge to existing State functionaries. The State/UTs wise details of Protection Officers appointed are annexed.

(c): Does not arise in view of (a) & (b).

(d) & (e): State Governments/UT Administrations are responsible for implementation of the Protection of Women from Domestic Violence Act (PDWVA), 2005. However, the Central Government reviews its implementation with States/UTs from time to time and advises them as may be required after such review. The Ministry of Women and Child Development conducted a National Consultation in January, 2012 to review implementation of the Protection of Women from Domestic Violence Act, 2005 and to discuss the difficulties faced by State/UTs Government in implementation of the Act.